

&ITEM NO.29

COURT NO.2 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
14489/2016

(Arising out of impugned final judgment and order dated 09/05/2014
in CRLA No.2588/1988 passed by the High Court of Judicature at
Allahabad)

AKBAR ALI AND ANR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

CRLMP.14489/2016(With c/delay in filing SLP and office report)

Date : 05/12/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr.Sandeep Kumar Mishra, Adv.

For Dr. Sushil Balwada, A OR (NP)

For Respondent(s)

Upon hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioners states, that the
arguing counsel suddenly has chest pain, and has since been
hospitalised. He seeks a week's adjournment.

List after one week, as prayed for.

(SATISH KUMAR YADAV)

AR-CUM-PS

(RENUKA SADANA)

ASSISTANT REGISTRAR